



क्षेत्रीय कार्यालय-उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad

संदर्भ संख्या : 3724 /NGT OA 1078/18/2019

दिनांक 27-9-19

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in & ngt.filling@gmail.com

Sub: Compliance report in compliance to order passed by Hon'ble NGT, New Delhi on dated 23.04.2019 in matter of OA No. 1078 / 2018 Residents of Haridwari Nagar, Hapur Versus State of Uttar Pradesh

Sir,

With reference to the above subject mentioned above, this is to inform you that in compliance to order passed by Hon'ble NGT, New Delhi on dated 23.04.2019 in matter of OA No. 1078 / 2018 Residents of Haridwari Nagar, Hapur Versus State of Uttar Pradesh, the compliance report is submitted for kind perusal and necessary action please.

Yours Sincerely


(Utsav Sharma)
Regional Officer

Copy to:

- 1- Member Secretary, U.P. Pollution Control Board, Lucknow for information.
- 2- Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action please.
- 3- Chief Law Officer, U.P. Pollution Control Board, Lucknow for information.
- 4- Chief Environmental Officer, Circle-1, U.P. Pollution Control Board, Lucknow for information.


Regional Officer

क्षेत्रीय कार्यालय : आई0एन0एस0-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010

Report in compliance of directions issued by Hon'ble National Green Tribunal in
OA No. 1078/2018 Residents of Haridwari Nagar, Hapur Vs State of Uttar Pradesh

The matter is regarding issue of air and noise pollution due to operations of M/s Laxmi Metal Steel Polish Factory at Haridwari Nagar, Hapur, Uttar Pradesh. In compliance of Hon'ble Tribunal's orders in afore mentioned matter, notice was issued to M/s Laxmi Metal Steel Polish Factory by Uttar Pradesh Pollution Control Board on 15.03.2019 to shut down the illegal operation, a letter to disconnect electricity connection of the said industry has also been sent by Board to Executive Engineer, Electricity, Hapur Division on 15.03.2019. Also, the said unit was sealed by a team of District Administration, Hapur and Uttar Pradesh Pollution Control Board on 16.03.2019 and action taken report in this regards was filed in Hon'ble Tribunal on 18.03.2019.

The said action taken report has been received by Hon'ble Tribunal and same has been acknowledged in its order dated 23.04.2019 during further hearing in the matter. In its order dated 23.04.2019, Hon'ble Tribunal has highlighted the fact that the unit was illegally operating in residential area and has been closed and has passed following orders:

"....The action of closure is not adequate to uphold the Environmental Rule of Law. Unless deterrent compensation is recovered and polluting activity is made non-profitable, it is difficult to expect that the violators will obey the law. Once violation is clearly established, there is no reason why deterrent compensation is not recovered from the violators.

Let appropriate action be taken in accordance with law and a further report be filed before the next date of hearing....."

In compliance of above mentioned orders, Environmental Compensation of Rs. 2,00,000/- (Two Lakhs only) has been imposed on M/s Laxmi Metal Steel Polish Factory on basis of Central Pollution Control Board's Guidelines dated 08.02.2019, copy of same is enclosed as Annexure I. Also, the industry is sealed as of today.

The action taken report is hereby put up for your perusal and necessary action please.


(Ranjeet Singh)
Junior Engineer
Regional Office

Uttar Pradesh Pollution Control Board
Ghaziabad


(B.K. Singh)
Assistant Environmental Engineer
Regional Office
Uttar Pradesh Pollution Control Board
Ghaziabad


Regional Officer